

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 5TH DAY OF MAY, 2020 / 15TH VAISAKHA, 1942

B.A. TMP No. 149 / 2020

Crime No.409/2019 of Tanur Police Station, Malappuram District

**Applicant/Accused No. 9:**

Afsal A.P, aged 24 years,  
S/o. Abdul Samad,  
Eaninte Purakal House,  
Anchudi, Puthiya Kadapuram P.O.,  
Malappuram- 676502

Adv.M.Ravikrishnan

**Vs.**

**Respondent/Complainant:**

State of Kerala,  
Represented by Public Prosecutor,  
High Court of Kerala, High Court P.O.,  
Ernakulam, Pin-682 031.

SRI. AJITH MURALI, PP  
SRI. SANTHOSH PETER, SR.PP

**THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 05.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:**

**P.V.KUNHIKRISHNAN, J**

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B.A.TMP No.149 of 2020  
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Dated this the 5<sup>th</sup> day of May, 2020

**O R D E R**

When this bail application came for consideration, the counsel for the applicant submitted several contentions based on the statement of the witness. According to him, he was subsequently implicated as an accused.

2. The applicant is the 9<sup>th</sup> accused in Crime No.409 of 2019 of Tanur Police Station, Malappuram District registered alleging offences punishable under Sections 143, 147, 148, 341, 327, 326, 201, 120B and 302 read with Section 149 of the Indian Penal Code.

3.The main contention of the applicant is that it was happened due to the political rivalry. He is implicated without any connecting evidence. Since this court is hearing the bail application through video conference, I am not in a position to peruse the case diary of the case. Without perusing the case

diary in the case, it is not possible to decide whether any merit in the contentions of the applicant.

Therefore, this bail application is dismissed with liberty to the applicant to file a fresh bail application before this court after vacation, when the regular sitting of the High Court is started.

**P.V.KUNHIKRISHNAN, JUDGE**

YKB